भी राजनारायणः शहःशालना और गाँदरीनता, दोनो का भण्डा जान्मक्षण है।

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SHRIMATI INDIRA GANDHI One hen Member has made the point about the evacuation of the UN contingent. I do not know what he was trying to prove. I do not know whether he was trying to find an alibit for a totally indefensible attack again b. Israel

SHRI SUNDAR SINGH BHAN-DARI Was it only because of economy?

SHRIMATI INDIRA GANDHI This is entirely incorrect and I am told that my colleague, the Defence Minister, has just now contradicted that statement. When the UNEF was in Gaza Israel knew 1 They knew the position. They knew that this conlingent was awaiting evacuation, To attack and kill these missionaries of peace was cruel and wanton There is absolutely no justification for this The United Nations Emergency Force consists of abou 3,400 people and the Indian contingent is about a thousand Contingents of other countiles are also there and the suggestion that we have been negligent is as unworthy as it is irresponsible

The approved UN schedule provided for the repatriation of Indian contingent is on the 19th June by sea It was but natural for the Government of India, in the interests of an orderly withdrawal of the various contingents by the UN, to agree to the schedule and mode of repatriation decided by the United Nations Naturally we could not dream that Israel, knowing the entire situation, would act in the way it did I am surprised that al'hough hon Members have expressed a little sympathy for the bereaved families, they have dead with this matter so lightly as not even to condemn this action taken by Israel

As regards the food ships there will perhaps be some delay and I am sure the House will be glad to know that an Indian food ship coming from the U.S.A. was allowed to pass through the Suez Canal. I do not think there is any other point. All the important points have been covered.

MR. CHAIRMAN: The House stands adjourned till 2,30.

The House then adjourned for lunch at forty-two minutes past one of the clock.

The House reassembled after Junck at half-past two of the clock. The Vice-Chairman (Shri Akbar Ali Khin) in the Chair

THE PASSPORTS BILL. 1967-contd.

भी निरंजन बर्मा (मध्य प्रदेश) : श्रीमन उपसभाध्यक्ष जी, वास्पोर्ट विस के बादे मे कल मैंने ध्रयने विचार प्रकट किये वे उनके सन्दर्भ मे आगे श्रीमान की संवा मे भौर भी कुछ तथ्य मे रखना चाहता ह जिसके यह भलीभाति प्रकट हो जायेना कि जासन अपने हाथ में अधिक से अधिक सला रचना चाहनी है। णासन की इच्छा ऐसी नड़ी है कि वह उन व्यक्तियों के हाथ ये कुछ सत्ता दे जा कि बाहर जाना चाहते हैं या बाहर है लौट कर ग्राना चाहते हैं । उन पर सक्स लगाने के लिये साधारणतः एक उदार नाति बरती जानी चाहिये था लेकिन वह उदार नीति नहीं बरनी गई, जैसा कि घारा 24 की उपधारा 2 (बी) से मालूम पहता 🕏, उसमे यह है ---

"the classes of persons to whom passing is and travel documents referred to respectively in subsection (1) and sub-section (2) of section 4 may be issued,".

## [धी निरजन वर्मा]

इसमे शासन ते श्रपने हाथ में रूख्स बनाने के लिये ग्रधिकार याहा है ग्रीर किन-किन विषयों पर उसे रूल्स बनाने के ग्रधिकार होंगे इसका विवेचन किया है। हमने पहले निवेदन किया था कि धारा 4 के अन्तर्गत तीन तीन प्रकार के पासपोर्ट बनाने की इच्छा प्रदक्षित की गई है, पहले प्रकार का अंडिनरी पासपोर्ट, इसरे प्रकार का अफि-शियल पामपोर्ट और तीसरे प्रकार का जिल्लोमैटिक पामपोर्ट और उमी प्रकार मे टेविल डाकमेट भी तीन प्रकार के बनाये जाने का इसमें हवाला दिया है और उसी सदर्भ मे हम यह निवेदन करना चाहते हैं कि यह रूप मेकिंग अथारिटी केवल शासन के हाथ में नहीं होनी चाहिये। प्रकार के पारपत्न, पासपोर्ट हो भ्रौर वे किन-किन को दिये जाने चाहिये और किन किन को नही दिये जाने चाहिये इस विषय मे पालियामें ट को ही अधिकार होना चाहिये कि बह यह निर्देशित करे और बताये कि कैसे हो और शामन के हाद में यह अधिकार नही दिया जाना च हिये।

इसी प्रकार इसमे जो सब से खराब बात है वह यह कि शासन रूल बनाने के, नियम बनाने के जें अधिकार है उमके अन्तर्गन बह भी निश्चय करेगा ——

"the appointment of appellate authorities under sub-section (1) of section 11, the jurisdiction of, and the procedure which may be followed by, such appellate authorities,".

शासन के हाथ में यह अधिकार नहीं होना चाहिये कि वह अपेलेट अथारिटीज की नियुक्ति का फैसला स्वयं करे। जिस तरह से जुडीशियरी में होता है कि कहा पर कानून के अन्तर्गत कीन अपेलेंट अथारिटी होगी इसी प्रकार से यहा भो होना चाहिये, शासन के कल बनाने के अधिकार के अन्तर्गत यह नहीं होना गाहिये, शासन की यह अधिकार प्रदत्त नहीं होना चाहिये कि बह निष्णाय ग्रपेलेट ग्रया रिटी होगी. किस के पास कोन अपील जायेगी. उसका ज्यरिडिक्शन क्या होगा । यह निर्णय करने का अधिकार भी पालियामेट की होता च।हिये कि पालिय।मेट यह निर्णय करे कि किस न्यायालय में किंग क्षेत्र की, किस मीमा के अन्तर्गत, अपील की जानी चाहिये। इस प्रकार दोनो हाथो से शासन न अपने अधि-कार-मीमा मे यह चीज रखते का यत्न किया है। उससे एक भय है। शासन ने यदि बह निर्णय कर लिया कि हम (कसी व्यक्ति को पारपव नहीं देगे या शासन ने यह निर्णय कर लिया कि हम किसी व्यक्त की बीच मे बाहर के देशों में जो याला कर रहा है उसको बुलायेंगे और इसके बाद जो अपील की जःयेगी वह म्रपील किस के पाम जायेगी, उन्ही व्यक्तियों के पास की जायेगी जिनकी नियक्ति इस शासन ने ग्रपनी रूल मेकिंग प्रथारिटी के मतर्गत की है तो वह उसके रोब में रहेगे और शासन जैसा चाहेगा करवा लेगा । इसलिये शासन के हाथ मे हल सेकिंग प्रथारिटी के जो ऋधिकार धारा 24(2) (ए), (बी) और (जी) में है वह नही होनी च।हिये और इस प्रकार की धाराश्री को इसमें से निवतल देना चाहिये।

ग्रत में मैं निवेदन कहना कि पासपोर्ट की प्रणाली बहुत देर से समार में ग्राई। पासपोर्ट की प्रणाली ग्रगर देणों में रखीं जानी है नो उसका बहुत उदार हृदय में प्रयोग हीना चाहिये, कही पार्टी को भावना से, दलगत भावना से इस मामले को सरकार ग्रपने हाथ में न ले ले ग्रौर इतना दमन का श्रकुश कही न लगा दे कि जो पारपत्र की मान्यता है, उदारता है, तर प्री नर रंग रह ह जाये इसलिये.

तो ने सुझाव दिये है उनका सम वेण क प्रभाडिफिकेशन कर के, सरकार कर एक प्रोक्तप में ग्रच्छा पारपत विधेयक लान ९ चाहिय, यही मेरा निवेदन है।

DR. (MRS.) MANGLADEVI TAL-WAR (Rajasthan): Mr. Vice-Chairman, this Passports Bill, 1967, seeks to replace the Ordinance which was promulgated following the Supreme Court judgment in Satwant Singh Sawhney vs. the Union Government. The right to travel abroad was a part of personal liberty. Prior to this decision of the Supreme Court passports were issued by the Government in the exercise of its executive power to conduct foreign relations. Before this judgment-I would like to quote here from the Bill:

"A passport was considered to be essentially a political document, issued in the name of the President of India to the Governments of, or authorities in foreign countries requesting them to afford facilities of safe travel to the holder in their territories and to provide him necessary assistance and protection."

So it gives permission to go out of the country and it will also give protection and facility to the holder of the passport. In short it was considered necessary to give permission or permit or identity card as it used to be to a person who was travelling abroad. But the majority decision of the Supreme Court in the case aforementioned denied the Government any such absolute power though it was a majority of three versus a minority of two. So it was a question of a very close minority. The majority upheld the Government's view-point. The majority held, inter alia, that the right to travel abroad is a part of a person's personal liberty and he could not be deprived except according to procedures established by law in terms of article 21 of the Constitution. There was no law establishing such procedures; the Government had no right to refuse the passport to any person who might have applied for the same. So, to get over he difficulty, this Bill has been brought before the House and I think that it is an essential Bill, and it must be passed.

Another point is that article 14 is part of inherent rights; it has also been stated in the judgment. Article 14 says that all citizens of India should be equal. It says-

Bill, 1967

"The State shall not deny to any person equality before the law or the equal protection of the laws within the territory of India."

Although there is no mention in this article about any foreign travel, the Supreme Court has held that the liberty to go abroad is part of the liberty at home.

Sir, it is stated by some hon. Members that passport is of recent origin. Previously, there was no passport. And Mr. Ruthnaswamy has mentioned that when he went abroad, his father just bought a ticket for him as if he was going from here to Bombay and he went out of the country. After the First World War-and many the friends over here must have had the same experience—when I abroad, I had to get a passport. But there was no P Form which is very troublesome during these days. More and more restrictions are being put on the individuals who are travelling abroad. In these days when there is a shooting war, passports, identity cards, restrictions and permissions are very essential, very necessary. when there is so much of dissension, much of war going on in the Middle East and in South East Asia. Really, countries, instead of getting together, are getting far apart; they are getting suspicious of each other; they do not trust each other's good intentions. Therefore, some kind of restriction in issuing passports is absolutely necessary. It is said that in countries like the United Kingdom, the USA and are no regulations Canada, there about passports.

THE MINISTER OF EXTERNAL AFFAIRS (SHRI M. C. CHAGLA): There are.

DR. (MRS.) MANGLADEVI TAL-WAR: Written regulations?

SHRI SYED AHMED (Madhya Pradesh): In 1920 there were regulations.

DR. (MRS.) MANGLADEVI TAL-WAR: In England, of course, everything goes by usage and convention. But even there they have a Passport Act. Therefore, we too have to pass this Act in our country.

Sir, hon. Members have mentioned about the types of passports Well, the types of passports are mentioned at page 2. There are three types, the ordinary passport, official passport and diplomatic passport which, I think, are even today in use. So, there is nothing new about this.

## Then it is stated:

"(a) issue the passport or travel document with endorsement, or, as the case may be, make on the passport or travel document the endorsement, in respect of the foreign country or countries specified in the application;"

That means all the countries that a candidate has specified or for which he has asked for permission to be siven.

Then there is the restriction. There are some countries for which the passport is refused and he is not allowed to visit them. The third thing is to:

"refuse to issue the passport or travel document or, as the case may be, refuse to make on the passport or travel document any endorsement."

That means that the passport, the permission, is refused to some citizens of India. Well, that is necessary, Sir, in the interest of the security of the country and also with regard to our relations with the other countries.

One hon. Member has ment.oned . .

(Time bell rings).

How much time?

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): We are giving fifteen minutes each.

DR. (MRS.) MANGLADEVI TAL-WAR: Fifteen minutes are not over yet.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): You have get three minutes more.

DR. (MRS.) MANGLADEVI TAL-WAR: Three minutes? I thing I have just begun.

SHRI SYED AHMED: No Chairman Will ring the bell without reason.

DR. (MRS.) MANGLADEVI TAL-WAR: As I have got only a few minutes more, I would hurry.

There is provision for appeal. Of course, delegation of power to have passport authorities at State level and at other places is necessary. Everyone cannot come to the Centre. There is provision for appeal. I will just read it out:

"Any person aggrieved by an order of the passport authority under clause (b) or clause (c) of sub-section (2) of section 5 or clause (b) of the proviso . ."

and so on and so forth. If anybody is aggrieved he or she can make an appeal. I would like to say this that I quite agree with some of the hon. Members who have spoken before. who have suggested that there should be an appeal, that a tribunal especially meant for this purpose be created. It may be called by any name; or it may be called the Passport Tribunal. It should be a body or an agency to whom an appeal may be made; it should not be just a superior officer or a passport authority, because they are both executive authorities. And one executive authority, of course,

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feel very much sympathetic towards the other executive authority. Therefore, I submit, Sir, that the right of appeal should be given, and, of course, it is already provided in the Bill. But that body or that tribunal should be drawn from the administrative set-up.

Thank you.

श्री त्रिलोती सिंह (उत्तर प्र'ा) : जनाबे । । पासपोर्ट बिल को कान् न की शक्ल दी जाय यः महज एक जरूरी काम ही नहीं है बल्कि लाजमी है। इस जमाने किसी पुल्क के बाशिन्दे के लिये इतनी पाबंदियां हैं कि वह एक जग से इसरी जगह बिना इनाजत के न जा सकना है और न बिना इजाजत के दा*वि* न हो सकता है। एक ज**ाना** ना**ब** व्ह था कि जब ग्रामदोरफ्त की ये सहलियतें हासिल थीं, एक मुल्क से दूसरे मुल्क को जाने में कोई रुकावट नहीं थी। मगर यह इनसान की बदकिस्मती है कि जै। जैने ामदो रफ्त की सहलियतें बढ़ीं वैसे वैसे ये पाबंदियां ग्रायद कर दी गई कि कोई एक मुल्क का रहने वाला बिनाइ छात दूउरे मुल्ह नहीं जा सकता। बहरहाल, हम कोई अनोखे नहीं हैं कि प्रपना श्रलग से कानून बनायें, श्रपनें यहां पासपोर्ट न रखें या प्रानद व रफ्त में कोई हकावट न रखें। इसलिए यह बहुत जरूरी है कि पासपोर्ट के सिल जिले में भारत परकार के जो कायद थे उन्हें कातृन का जमा पहिनाया जाय ताकि सरकार का कोई म्राकितर पने उस म्रखित्यार का कि किसो को पासपोर्ट देया न दे. बेजा इस्तेमाल न कर सके।

जनाव, सरसरी निगाह से मैने इस मसविदे को देखा और इसमें मुझे कुछ बातें एसी अखरी जिनकी तवज्जाह आपके जिरये इस ऐवान का खान तौर गर िगा चाहता हूं। एक धारा है जिसमें लिखा है कि अगर किसी को दो साल से ज्यादा सजा हुई हो ता उसे पासपोर्ट नहीं दिया जायेगा और वह हिन्दुस्तान के बाहर जहीं जा सकेगा। जनाब, आप जानते हैं कि

यह दो साल की सजा एपे मामले में भी हो यकती है जिसका किसी किस्म के इखलाकी जवाल में ताल्लुक न हो, मारपीट पर हो सकती है एक्स डेंट पर हो सवती, कोई दुर्घटना हो जाय । क्या वजीर साहब इस दफा को रखने की जरूरत समझते हैं ? मैं यह ऋर्ज करना चाहता हं कि वह उसे ऐसा सीमित कर दें मसलन offences involving moral turpitude मुमिकन है कि नौबत ग्राये। ग्रक्सर यह बात सामने ब्राती है कि खुशो नहीं बल्कि मजबूरी से किमी कानन-शिकनी करनी पडती है स्रौर यह हो सकता है कि उसमें दो साल से ज्यादा सज़ा हो जाय। एसे ब्रादिमयों के लिए । मुमिकत हागा कि वह अपने इलाज के लिए जो उन के लिए जरूरी है हिन्दुस्तान से बाहर जाकर इंगिलस्तान में या कहीं दूसरी जगह करा सकें। मैं समझता हूं कि इस ग्रखित्यार को रखने की हकुमत को जरूरत नही है।

एक और दफा की तरफ जनाब का ध्यान दिलाना चाहता हूं जिसमें लिखा है कि किसी भी कायदे के खिलाफ ग्रगर कही उसके लिए सजा न लिखी हो तो उसे तीन महीने की सजा दी जा सकती है। यह कानून बनाने का नया तरीका है। जितने भी फौजदारी के कानुन हैं ग्रगर उन्हें देखा जाय तो जनाब कहीं पर भी देखने को यह नही मिलेगा कि बगैर किसी बात का जुर्म बताए हुए उसकी खिलाफवर्जी में तीन महीने की सजा दी जाय। ग्रगर कोई जुर्म है कोई उसको करता है तो उसे सजा होनी चाहिये । यह दफा 12 का तीसरा हिस्सा है । मेरे पास हिन्दी में इसकी कापी नहीं है। श्री राजनारायण जी ने कल उसके बारे में इसरार भी किय था। (Interruptions). **ग्रगर त्रा गई है मुझे माफ कीजियेगा, मुझे** मालुम नहीं था । अब मैं धारा को आपके सामने पढ़ता हं।

"जो कोई पारपत्र या यात्रा दस्तावेज की किसी शर्त का या इस ग्रधिनियम के या तदधीन बनाए गए किसी नियम के किसी श्री तिलोकी सिंह]
उपबन्ध का कोई ऐसा उल्लंघन करेगा जिसके
लिए इस श्रिधिनियम में श्रन्यत कोई दंड
उपबंधित नही है तो वह कारावास से, जिसकी
श्रविध तीन मास तक की हो सकेगी, या जुर्मीन
से, जो पाच सौ रुपया तक का हो सकेगा, या

**एक भाननीय सदस्य** : इसका मतलब क्या है <sup>?</sup>

दोनों से दंडनीय होगा ।"

श्री त्रिलोकी सिंह: इस धारा को स्रग्नेजी मे भी पढ देता हू। स्रगर वे स्रग्नेजी ज्यादा स्रच्छा समझते है तो उसमे ऐतराज क्या है ?

"Whoever contravenes any condition of a passport or travel document or any provision of this Act or any rule made thereunder for which no punishment is provided elsewhere in this Act shall be punishable with imprisonment for a term which may extend to three months or with fine which may extend to five hundred rupees or with both."

यह एक ऐसी धारा है जनाब कि मेरी नाकिस राय से इन हा गलत इस्तेमाल हो सकता है और मेरी राय है कि इसे निकाल दिया जाना चाहिये।

यह मेरी खुशिकस्मती है कि इस भहकमें के वजीर साहब ग्राज मौजूद है इस ऐवान में। मैंने कल एक दूसरे मसिवदे पर ग्रपने ख्याल का इजहार करते हुए कहा था और इंडेम्निटी क्लाज पर ग्रापका ध्यान दिलाया था। इसमें भी दफा 16 में लिखा हुग्रा है:

"No suit, prosecution or other legal proceeding shall lie against the Government or any officer or authority for anything which is in good faith done or intended to be done under this Act."

ठीक है इसकी जरूरत क्या है ? मैंने जैसा कल ग्रर्ज किया था ग्रीर ग्राज भी दोहरात, हूं वजीर साहब की तवज्जह खास तौर पर दिलाने के लिए कि हिन्दुस्तान में 100 साल से भी ज्यादा हो गये हैं करीब 150 साल हो गये है यहां तमाम क्वानीन बने । वह गुलामी का जमाना था। समय सरकार उस के ग्रहलकारान ग्रौर ग्रोहदे दारान कौम-के नुमाइन्दे नही थे बल्कि सुल्ताने मुग्रज्जम के नुमाइन्दे थे उनके एजेन्ट थे ग्रौर नौकर थे। फिर भी उस हुक्मत ने जरूरी नही समझा कि उनको इतनी छुट दे कि हर कानुन के मसविदे में यह लिखा जाय कि ग्रगर सरकारी श्रफसरान नेकनीयती से गलत काम करते है तो उसके जवाबदेह नही होगे। एक कानून सहज किमिनल ला में यह रखा गया श्रौर वही काफी समझा जाता था कि ग्रगर किसी श्रहलकार या स्रोहदेदार से भूल मे कोई काम हो जाय तब वह उसके लिए जवाबदेह नहीं होगा । दूसरी बडी जंग के बाद हम म्राजाद हुए ग्रौर डिफेन्स ग्राफ इंडिया एक्ट के रूल्स के ग्रन्तर्गत इतने काम सरकार ने ग्रहलकारान को दिये कि यह जरूरी था कि अगर कोई काम नेकनीयती से करता है तो वह उसके लिये जवाबदेह नही होगा । उसी सिलसिले से हम ग्राजाद हुए ग्रौर डिफेन्स ग्राफ इंडिया रूल्स की बीमारी लग गई। ग्रब यह धारा हर कानून मे लग जाती है । हजूर गौर फरमाये कि अब हुकूमत जम्हूरियत की है अवाम की हुकुमत है। अंग्रेजो की हुकूमत श्रीर जमाने में जब ग्रोहदेदारान ग्रहलकारान कुछ मनमानी भी कर सकते थे तब हर कानून मे इसकी गजाइश नही रखी गई। स्राज तो हुकुमत का दावा है किस को इसमें शुबह हो सकता है, श्री राजनारायण को इसमे शुबह होगा कि उसका काम हमेशा ठीक तरह मे चलता है फिर भी जब उनका यह दावा है कि काम ठेक तौर कान्न के वमुजिब श्रहलकारान करते है तो फिर इस धारा की इस दफा मे क्या जरूरत है ।

हमारी यह खुशिकस्मती है कि वजीर साहब एक नामी वकील ही नहीं हैं बल्कि नामी जजभी इस मुल्क के रह चुके हैं। मुझे तो उनको देखने का, उनकी तकरीर सुनने का मौका लखनऊ में जब 1928 में ग्राल पार्टीज कांफ्रेस हुई थी तब मिला था। जाहिर है वें उस जमाने के उभरते हुए लोगों में से थे जिनके ऊपर कौम की ग्राखे लगी हुई थीं कि किसी दिन श्री चागला साहब भी रहनुभाई करेगे। ग्राज वह हमारी रहनुमाई कर रहे है। ती मै उनसे खास तौर पर यह दरख्वास्त करूगा कि वह इस धारा को निकाल दे ग्रौर ग्रपने जमाने मे जितने दिन उनका हुकूमते हिन्द मे वास्ता रहे, चाहे वह एक्सटर्नल ग्रफेयर्स के मर्जा की हैंसियत से या ग्रौर किमी हैंसियत से कवानीन के मर्सावदे कैंबिनेट मे ग्राते है वह भारत सरकार को इस पर ग्रामादा करे कि हर कानून मे यह इनडेमनिटी क्लाज रखने की जरूरत नहीं है।

3 р.м.

हुजूर, मुझे एक बात स्रौर स्राप से स्रर्ज करनी है कि इसमे प्रपीलेट ग्रथारिटी को रखा गया है। भ्राम तौर पर चन्द लोग ऐसे होते है, मसलन व्यापारी, रईस, जो पासपार्ट मुस्तिकल लेकर के रखे और पाचवे साल या तीसरे साल उसकी तौमीह करा ले। मामुली तौर पर जब किसी को जम रत होती है तब वह पासपे र्ट लेता है। इस कानून में कायदे जे. कुछ वने उनमे इस बात की गजाइश होनी चाहिये कि दरख्वास्त देने के एक महीने, 15 दिन, 18 दिन, 20 दिन, डेढ महीना, तीन महीना या जो भी मुद्दत मुनासिब रखी जाय उसमे पासपोर्ट भादमी को हामिल हो जाय। मै अपने जाती तजुर्बे से कहता हू कि जमाने श्राजादी मे नहीं, जमाने गुलामी मे दरख्वास्त दी स्रौर छ दिन के स्रन्दर पासपोर्ट मिल गया। श्रीर जमाने श्राजादी का तजर्बा है, हजर, कि दरख्वास्त दी, हफ्ते छ हो गये श्रौर पासपार्ट नही मिला । हमारे बुजुर्ग थे लखनऊ शहर के जो लोक सभा के मेम्बर भी थे, चौधरी हैदर हुसैन साहब । एक दिन वह मुझे पासपोर्ट दपतर मे बैठे मिल गये। मैने कहा कि चौधरी साहब, कैसे ग्राप तशरीफ लाये। कहने लगे कि भाई, मुसीबत मे मुबतिला हू, एक लडका बासपोर्ट चाहता है, लेकिन वह नही मिलता। वह लडका भी एक बैरिस्टर साहब का था।

फिर उन्होने कहा कि तुम कैसे ग्राये। मैंने कहा कि मै इस मुसीबत मे तो नहीं मुबतिला ह, लेकिन पासपोर्ट लेने स्राया हु। फिर उन्होने कहा कि भाई, तुम को नही देगे । चौधरी साहब की इन्कार कर चके थे। सुप्रीम कोर्ट के एक एजेट भी उनके साथ थे। उनको भी इन्कार कर चुके थे। मैंने कहा कि मेरं साथ ग्राइये। मैने जा कर झुक ने ग्रफसर की फर्माइशी सलाम विया । उन्होने कहा ''कौन'' । मैंने कहा, हुजूर, एक दरख्वास्त लाया ह । फिर क्या था, खुश हो गये । डिप्टी साहब थे। वह बोले, क्या है। मैंने कहा कि पासपोर्ट चाहिये, कृष्ठ बच्चे विलायत जाने वाले है, । एक चीफ जिस्टस का लड़का था, लक्ष्मा शकर मिश्र जी का, जो उस जुमाने मे नागपुर हाई कोर्ट के चीफ जस्टिस थे। एक विजय किशन जी, बेरिस्टर का साहबजादा थालखनऊ का स्रौरएक खाकमारका भतीजा था। उन्होने कहा कि क्या ग्राप सब के लेगे। मैने कहा कि जी हा, मै इसीलिये ग्राया ह। तो ले लीजिये। चौधरी साहब लखनऊ के नामी गरामी वर्काल, लेक सभा के मेम्बर, सूरत शक्ल मे बहत ग्रच्छे, लहीम, शहीम, किसी मजमे से निकल जाय तो लेग समझे कि हा,कोई जा रहा है, उमदा लिबास पहने हुये, मेरी तरह नहीं कि टेढा-मेहा और ढीला-ढाला पायजामा, उनको टरकाया डिप्टी साहब ने । कनाट सर्कस मे उनका दफ्तर था। मैने झक कर सलाम किया और तीनो का ने लिया और तीनो की तरफ से दस्तख्त मैंने बना दिये । यह भी उन्होने नही पूछा कि मुख्ता रनामा तुम्हारे पास है कि नहीं। मजाज होना चाहिये स्रफसरान को । मै उनकी मजम्मत नही करता ह । मै समझता हू कि उस ग्रफसर ने बहुत ग्रन्छा काम किया । मगर कानुन के म्रन्दरयह मजाज हासिल होना चाहिये पासपोर्ट ग्रथारिटी को कि जितनी ज्यादा सहलियत वह दे सके पामपोर्ट हासिल करने वालो को, उतनी ज्यादा महूलियत दे । यही सहूलियत, हुजूर, मैं चाहूगा ऋपीलेट ग्रथारिटी के लिये । कोई मुद्दत इसमे लगाई जानी चाहिये। यह सही है कि मुद्दत लगाने

[श्रो तिलोकी सिंह]

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के बावजुद भी यह नहीं हो सकेगा कि हमेशा उस मुद्दत के अन्दर ही अपील का फैमला हो जाय। मगर उसका महज जिक्र ही इस बात की तरगीब देगा कि अपीलेट अथारिटी को कि वह जल्द फैसला करे, वरना स्राज हमने स्रपील कर दिया और छः महीने बाद फैसला हश्रा। यह पासपोर्ट ऐसी चीज है जिस का काम तड़-पड श्रीर झटपट होना चाहिये।

एक बात मुझे श्रीर खटकी हुजूर, जिस की भ्रोर मैं भ्राप की तवज्जह दिलाना चाहता हूं श्रीर वह यह कि तमाम वजुहात का जित्र किया गया जिनकी वजह से पासपोर्ट देने से इन्कार किया जा सकता है। बीच में पब्लिक इंट्रेस्ट भी रखा गया । यह पांब्लक इंट्रैस्ट इतना जू मानी फिक़रा है कि हर बात उसमें ग्रा सकती है। इस वजह से नहीं देंगे, इस वजह से नहीं देंगे ऋौर म्राखिर मे पब्लिक इंट्रेस्ट भी लगा दिया। पब्लिक इंट्रेस्ट कही डिफाइन करना, उसकी तशरीह करना, उसकी परिभाषा करना मुश्किल काम है व मुमकिन नहीं है। हर जमाने में, हर बक्त में, हर जरूरत के लिहाज से पश्लिक इंट्रैस्ट बदलता रहता है। तो क्या यह ऋख्तिया र हुक्काम को देदिया जाय कि कुछ न मिले तो इसी इल्लत में यानी पब्लिक इंटैस्ट में पास-पोर्ट देने से इन्कार कर दें। पासपोर्ट न देने के जो वजुह होंगें उनको बताना नही होगा यह गौर करने की बात है। क्योंकि म्राडिनेंस निकला है, इसलिये दो महीने के ग्रन्दर इसको कान्नी शक्ल देनी ही है। लेकिन वजीर साहब अगर चाहें तो कोई न कोई शक्ल उस मे तरमीम का निकाल सकते हैं।

म्रब मैं म्रापका ध्यान एक बात की तरफ स्रौर दिलाना चाहता ह कि गैरमुल्की लोगों को भी पासपोर्ट ग्रौर ट्रैवेल डाक्यमेंट देने की गुजाइश रखी गई है। मुझे नही मालूम, इस सिलसिले म जाती तजुर्बी भी नहीं है कि एक गैरमुल्की जब तक हिन्दुस्तान का शहरी न बन जाय तब तक वह हमारे पामपोर्ट से सफर कैसे करेगा। ममिकन है कि इसमे कोई कान्नी मसलहत हो जिस का मझे इत्म न हो । लेकिन यह बात भी मुझे खटकी और मै यह चाहंगा जनाब वजीर खारिजा जब इस सिलिसिले में रोशनी डालें तो मेरी इस दुश्वारी को भी दूर करने का ख्याल रखे।

Bill, 1967

(Mysore): Mr. Vice-Chairman, I am REDDY GOVINDA

sorry I forgot to bring my copy in which I had made notes. So I am offering such remarks as I do remember and as pass through my mind. Thanks to the case of Mr. Sawhney vs. the Union, the passport procedure is being put on the statute book. The present procedure of issuing passport is not without trouble. I am one of those who believe that every citizen should be able to get a passport if he wants it unless he comes under certain categories . .

VICE-CHAIRMAN (SHRI THE AKBAR ALI KHAN): As early as possible.

SHRI M. GOVINDA REDDY: Yes, I agree, that was what I was going to say. But what happens now is, an application is made and it is sent to the police for verification. It is all right. The passport authority should know the bona fides of the person who is an applicant for a passport. But even after receiving police verification, passport applications are held up unless the person himself goes to the passport office, not once or twice but ten times. I myself have intervened in many cases. The Regional Passport Officer refers the matter to the higher authorities as a matter of routine. This is all right in a doubtful case, in the cases where, in his opinion, it is not desirable to issue a passport. In such cases if he seeks the opinion of higher authorities and gets their sanction, it is all right. One can understand that. But one cannot understand the matter being referred as a matter of routine. For 2719

instance, many people from Bangalore apply for passports at Madras. They will have to go to Madras at considerable expense, not once twice but several times and still they do not get unless they bring influence to bear. This is my personal perience and I had had to to the Chief Passport Officer about the inadvisability of the Regional Passport Officer referring the matter in every case to the Chief Passport Officer. This involves terrible national waste, waste of money and waste of time on the part of the applicants. This, I am humbly submitting, must be avoided. Of course, the working of the Act depends upon the spirit which it is worked. Even supposing that we pass it and it becomes an Act, unless the passport authority realises the difficulties of the public, this Act, I do not think, would be worked in its spirit. Therefore, I am placing this difficulty . . .

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): Some arrangement can be made at Bangalore.

SHRI M. GOVINDA REDDY: Should be made.

SHRI M. C. CHAGLA: The Regional Passport Officer need not refer every case to the Central Government here but only in cases of difficulty or doubt he should refer the matter here. Otherwise, he has got the authority to issue passports and instructions had been issued to them. Now under this Act, there would be no difficulty. The Regional Passport Officer in Bombay or Madras can issue the passport. But if he finds any difficulty, which will be rare, only he would refer the matter to the Chief Passport Officer.

SHRI M. GOVINDA REDDY: He has authority, no doubt, but he does not want to take responsibility. I am experience. I speaking from point out a number of cases where there was no doubt at all .

SHRI M. C. CHAGLA: This is an administrative matter. This can looked into.

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SHRI M. GOVINDA REDDY: He has got the full authority. Even if he issues nobody will object. Even in such cases, he thinks it is safer to refer it to the Chief Passport Officer. I do not mind his referring to Chief Passport Officer but it involves a lot of expenses on the part of the applicant, waste of time on the part of the applicant and inconvenience also to him. For instance, a doctor in London suddenly died and brother here received a cable. wife was there and his young child was there. I had to speak to Minister about it because the passport had to be issued the next day to bring the body from there. We encountered a lot of difficulty even after proving the bona fides of the case of death and there being nobody to help them and the necessity of the brother and his wife going there. Such cases do happen. I do not mean to say that in every case there trouble. But in my opinion, it can easily be avoided.

THE VICE-CHAIRMAN AKBAR ALI KHAN): In such cases, to get emergency passports one has to go to Madras.

SHRI M. C. CHAGLA: Every passport officer has the authority to issue a passport.

THE VICE-CHAIRMAN AKBAR ALI KHAN): We have not got them in Hyderabad and Bangalore.

SHRI M. C. CHAGLA: I do not know where the regional passport officers are. Wherever they are, we can have more.

SHRI M. GOVINDA REDDY: would be convenient for the public. This is one thing. Secondly, when the pages in the passport are exhausted, now an applicant will have to go through the same procedure of filling [Shri M. Govinda Reddy.]

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up the form giving all the particulars. That, I think, is unnecessary. Because the passport will be there—only the pages will have been exhausted—it should be still valid. So it should be easy for the passport officer to make an endorsement, instead of putting the applicant to go through the entire procedure of filling up all the details of the form. So this is a matter of procedure which may be attended to.

Then, Sir, in issuing passports to Members of Parliament when they go on official work as members of parliamentary delegation, or deputed by the Foreign Minister or the Prime Minister, the Members of Parliament get official passports. Here I want to submit this, Now, Sir, a Class IV officer or a Class III officer, who accompanies a Class I officer, also gets an official passport, and a Member of Parliament also gets an official passport. Now, Sir, you have gone to the United Nations and you and I have seen the people there looking into our passports and saying: "How are you an official? You are a delegate of the Indian delegation and still you have an passport."

श्री राजनारायण (उत्तर प्रदेश): श्रीमन्, एक व्यवस्था का प्रश्न है। हमारे नियम 249 में लिखा हुआ है——"यदि कोई मंत्री राज्य सभा में किसी ऐसे प्रेषण-पत्न या अन्य राज्य-पत्न को उद्धृत करे जो राज्य सभा के समक्ष उपस्थित नहीं किया गया हो, तो वह संगत पत्न पटल पर रखेगा। यह जो उद्देश्य और कारणों का कथन है इसके अनुसार सतवन्त सिंह बनाम भारत संघ रिट पिटीशन नं० 236, सन् 1966 में उच्चतम न्यायालय ने जो जजमेंट दिया था उसके पश्चात् ही यह पूरा का पूरा विधेयक आया है और यह उसी जजमेंट पर आश्रित है। उस जजमेंट में जिन चीजों का निराकरण किया गया उनको ठीक करके या उनमें जो दोष बताए उन

दोषों को दूर करके एक विधेयक यहां प्रस्तुत हुआ है। तो मेरा निवेदन यह है कि सुप्रीम कोर्ट का जजमेंट सदन के पटल पर होना चाहिए ताकि उसको हम लोग ठीक से पढ़े और पढ़ने के बाद इस विधेयक पर समुचित रूप से विचार किया जा सके। हमने जजमेंट की कापी मांगी, मगर हमको सचिवालय से कहा गया कि जजमेंट की कापी शायद नहीं है, इसलिए यह व्यवस्था का प्रश्न प्रस्तुत करना पड़ा।

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): Judgments generally are available in the library. But it is not the duty of this Secretariat to provide it, because it does not come within the meaning of a State paper or a State document. I am sure Mr. Chagla will get a copy and place it on the Table. It would be convenient for the Members.

SHRI M. C. CHAGLA: I think all judgments of the Supreme Court are to be found in the library.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): It is not reported. I would request the Minister to see if he can get a copy to place it on the Table.

श्री राजनारायण: यह पोर्शन जो स्रापकी रूलिंग का है वह ठीक है, मगर रूलिंग में फोर्स नहीं रहेगा तो इस सरकार को स्राप जानते ही हैं, इसलिये पहले रूलिंग में फोर्स लाइए।

SHR M. C. CHAGLA: I am told twenty copies have been laid in the library of Parliament. I cannot do more than that,

SHRI R. S. KHANDEKAR (Madhya Pradesh): Are you circulating it to the Members? It is important. The whole Bill is based on that judgment.

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THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): We will get a copy here.

श्री राजनारायण : कापी तो हमको भेजें।

VICE-CHAIRMAN THE (SHRI AKBAR ALI KHAN): There are twenty copies in the library.

SHRI M. C. CHAGLA: And they can be sent for from the library.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): You see, Mr. Rajnarain, how prompt the Government is to carry out your desire.

श्री राजनारायण : हमारे पास भ्रावे तो ।

SHRI M. GOVINDA REDDY: I was on the point of the desirability issuing diplomatic passports to Members of Parilament. I do not know if there are definite rules that matic passports should be given only to diplomatic personnel. When late Prime Minister Lal Bahadur Shastri, sent some delegations posed of Members of Parliament, the leaders of the delegations got diplomatic passports but the members of the delegation did not get diplomatic passports; they got official passports

SHRI DAHYABHAI V. PATEL (Gujarat): Perhaps the Congress Party knows what type of people it has selected to be candidates.

SHRI M. GOVINDA REDDY: So if a diplomatic passport is issued to a Member of Parliament when he goes abroad, his status will be improved, not that he got any extraordinary advantage because of that. I do not know if the External Affairs Ministry considers the issue diplomatic of passports as a peculiar privilege available only to diplomatic personnel, because exception has been made in some cases, as I referred to. So I would humbly submit to the Minister to consider this question. Even a servant, who is Class IV, he gets official passport, and you and I also get official passport. That is very wrong.

Then you prescribe the maximum; of course, it is twenty-five rupees now. I think it is a little high. Now, when it will be prescribed under the rules, it may be a little lesser.

SHRI DAHYABHAI V. PATEL: Only at the beginning.

SHRI M. GOVINDA REDDY: the maximum should have been little lower.

I agree with Mr. Triloki Singh that this "public interest" is a very vague term. Now it depends on the passport officer to determine . . .

PANDIT S. S. N. TANKHA (Uttar Pradesh): It is a wide term, not a vague term.

SHRI M. GOVINDA REDDY: All right.

SHRI A. M. TARIQ (Jammu and Kashmir): Whatever is wide is also vague.

SHRI M. GOVINDA REDDY: You make it so wide that it is undefinable; so it will be ultimately left to the authority to interpret what 'pub'ic interest', is. Instead, if we want to categorise people, we could have done so. This has been done in clause 6 and in another clause also. In those clauses some categories have mentioned. Similarly we can say that whoever in the opinion of the Government is such a person that it would be prejudicial to issue a passport to him, he may be denied the passport. Some such thing must be brought in, instead of using these wide words and thus giving the authorities grounds for making it an excuse.

[ RAJYA SABHA ]

[Shri M. Govinda Reddy.]

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In clause 13 we see it stated:

"Any officer of customs empowered by a general or special order of the Central Government in this behalf and any officer of police not below the rank of a sub-inspector may arrest without warrant person against whom a reasonable suspicion exists . . ."

This, I think, is giving too wide a power. Even a sub-inspector if he has a reasonable suspicion that the man has committed an offence, can arrest him. I think this provision may be reconsidered. Similarly . . .

SHRI A. M. TARIQ: There will be any number of arrests at the airport.

**GOVINDA** REDDY: SHRI M. Actually the people who want escape do escape, as was pointed out by an hon. Member yesterday.

Therefore, what I say is that I want the procedure for the issue of passports to be simplified. In fact, many of the socialist countries they can issue passports even without any procedure and as Shri Ruthnaswamy said, I would also like to see the day when as a matter of right every citizen can get his passport without any impediments whatsoever, unless of course it is against the interest of the country to give him the passport.

DIWAN CHAMAN LAL (Punjab): Why are not vises abolished?

SHRI M. GOVINDA REDDY: There is another small point which I would like to make. Another difficulty in the matter of passports is getting the endorsement for the countries which one desires to visit. It all depends on the sweet will of the Passport Officer to make the endorsement that you want or to limit the countries. One can understand that he cannot give endorsements for countries with which we have no diplomatic relations. But what about others? For instance when one applied for passports for the USA and the UK one could get them easily. But when one applied for passports to

go to the socialist countries were difficulties. I do not understand why this distinction should be made. Of course, I do not mean to attribute motives to the Government, but to give all this power to the Passport Officer, I think, is something very wrong.

AN HON. MEMBER: It is because of your P. L. 480.

SHRI M. GOVINDA REDDY: And because of this distinction he thinks he must be extra careful and so before he gives the endorsement he thinks twice and in many cases he does not give the endorsement at all. This is a thing which should be simplified. This is all I have to say now. Thank you.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN); I should like to bring to the notice of this august House that we had fixed one day for Passports Bill. Yesterday we debated it for one hour. As you know our work is still there and there is a large amount of work to be completed. So may I request the House to see that Members may finish their speech**es** today? And, if necessary, we can call the Minister to reply tomorrow. I would like to have your cooperation in this matter.

श्री गोधे पर हिर (उत्तर प्रदेश): वाइस चेयरमैन साहब, जहां तक पासपोर्ट का सवाल है मेरा खयाल है कि सुप्रीम कोर्ट में जो जजमेंट हम्रा उसी के फलस्वरूप कुछ श्रपना हाथ मजबत करने के लिये केन्द्रीय सरकार इस तरह का एक बिल हमारे सामने लाई है, तो एक तरह से सुप्रीम कोर्ट का जो जजमेट है उसको बाईपास करने की कोशिश हो रही है इस बिल के जरिये। वैसे मैं पासपोर्ट के खिलाफ हूं, बुनियादी तौर से मेरा विचार है कि किसी भी देश को पासपोर्ट के जरिये श्रपने बाशिन्दों को कहीं जाने से रोकना नहीं चाहिये श्रौर उसी ढंग से किसी को ग्राने से भी रोकना नहीं चाहिये। इसलिये बुनियादी तौर पर मैं पासपोर्ट के ही खिलाफ हं।

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): Is there any country where there is no restriction at all?

श्री गोडे नराहरि : यह तो कोई नकल करने की बात नहीं है, ग्रगर चाहे तो हिन्दस्तान युनिलंटिरली पासपोर्ट को खत्म कर सकता है, उसमे कोई दिक्कत होगी स्रौर पासपोर्ट की कोई कीमत भी नही है क्यों कि ग्राज जिस ढग से हिन्दुस्तान की सरकार ग्रपनी कार्यवाही चला रही उस से तो पासपोर्ड का सिस्टम एक वेस्ट भाफ मनी है, मेरा ख्याल यह है कि हिन्दुस्तान का काफी पैसा पासपोर्ट बनाने के बेस्ट किया जा रहा है क्योंकि "पी" फार्म भी रहता है स्रौर उस पर फाइनेस मिनिस्ट्री का कंट्रोल रहता है, यही नहीं कि कौन बाहर जाय बल्कि यह भी कि कितने दिन रहे, सिर्फ बाहर जाने का नहीं बल्कि कितने दिन बाहर रहे उस पर भी "पी" फार्म के जरिये फाइनेस मिनिस्ट्री का, सरकार का पूरा नियत्रण है। तो मेरी समझ मे नही आता कि पासपोर्ट न्या चीज है, पासपोर्ट तो बिल्कूल गैरजरूरी है, वेस्ट ग्राफ मनी है ग्रौर इस पर हिन्दुस्तान का पैसा बर्बाद किया जाता है।

SHRI M GOVINDA REDDY: The P Form  $_{1S}$  temporary.

श्री गोड मुराहरि टंम्परेरी क्या है, इतने सालो से "पी" फार्म चला आ रहा है श्रौर दलील यह दी जाती है कि "पी" फार्म के बिना काम नही चलेगा। "पी" फार्म रखना ही है, "पी" फार्म रखे, एक्स फार्म रखे, जीरो कार्म रखे, आपका नियत्नण पूरा हो गया, किसी को आहर जाने नही देगे जब तक कि "पी" फार्म नही होगा, इसलिये पासपोर्ट का जो इस्टीट्युशन हिन्दुस्तान मे बना रखा है यह बिल्कुल गैरज़रूरी है श्रौर तुरन्त इसको खत्म करना चाहिये। इस तरह के बिल लाने का हिन्दुस्तान ऐसे देश मे कोई मतलब नही रहता जहा कि "पी" फार्म हो। बसे

तो मै चाहुगा कि पासपोर्ट ही खत्म हो क्योकि दुनिया मे जब तक पासपोर्ट ऐसी चीज होगी तब तक वर्ल्ड सिटीजनशीप या दुनिया मे एकता हो नही सकती, पासपोर्ट एक ग्रलगाव का इस्ट्रमेट है भ्रौर मै चाहूगा कि पासपोर्ट का जो सिस्टम है वह खत्म किया जाय ग्रौर हिन्द्स्तान की सरकार पहल करके दूस रे देशों से कहे कि हम इसको खत्म करने के लिये तैयार है तुम भी खत्म करो श्रौर दुनिया के लोगो को एक जगह से दूसरी जगह श्रासानी से श्राने जाने की इजाजत हो तो बहुत ग्रच्छा होगा। हिन्दुस्तान की सरकार को यह करना चाहिये, जो सरकार निरपेक्षता मे बिश्वास रखती है, जो सरकार बराबर कहती है कि *हर* इंमान बराबर है उसको इस मामले में भी ग्रग्वाई करनी चाहिये कि पासपोर्ट ऐसी चीज दनिया मे खत्म होनी चाहिये।

श्रीः ए० डीं० भीण (मध्य प्रदेश): पासपोर्ट नहीं चाहिये।

श्री गोडे मुराहरि बिल्कुल नही चाहिये। पासपोर्ट के रहते हुये या जो वीजा होता है उसके जिस्ये किस तरह की बेईमानी श्रौर सरकारी नियवण हे ता है उसके बारे मे भी कुछ कहना चाहगा। माल पहले मझे याद है एक ग्रमेरिकन ग्रोरत यहा ग्राई थी मिस मागो स्किनर, वह सोश-लिस्ट पार्टी की तो नही थी लेक्नि वह एक ऋखबार मे काम करने म्राई थी, मैन-काइड ग्रखबार मे, उसकी एटिटर थी, ग्रौर उसके यहा से भिजवाया गया। एक दिन पुलिस ने हा कर जबरदस्ती उठा कर के प्लेन मे डाल कर यहा से बाहर किया। क्या ? सिर्फ इतना था कि मिस मार्गी स्किनर फिलीपाइस की फुलबाइट स्कालर थी और उसने वहा रहते हुये एक आर्टिकल लिखा, यहा के एक वीकर्ला ग्रखबार मे लिखा जो ग्राटिकल उस वक्त की ग्रमेरिकी सरकार को पसन्द नही ग्राया, फिर बाद में मिस मार्शे स्किनर यहा स्राई स्रौर ऋते

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## [श्री गोडे मुराहरि]

मझे पता नहीं स्रमेरिका के इशारे पर या ितसी दसरे के इशारे पर यह हम्रा, हिन्दस्तान की सरकार ने उनको यहां से बाहर करने की कोशिश पूरे जोरों से की स्रौर उनको बाहर फिर उसके बाद उन्होने जाना पड़ा । कोशिश करके वीजा लिया, वीजा ले कर हिन्दस्तान भ्राई ग्रौर यहां ग्रा कर काम करने लगीं, तो फिर हिन्दुस्तान की सरकार ने वीजा देने से इंकार कर दिया और मुझे याद है कि राजनारायण जी ने एक बार श्री लाल बहादर शास्त्री को टुंक काल भी किया और उन्होंने कहा कि हफ्ते भर के अन्दर इस मसले को ठीक करेंगे, लेकिन दो या तीन दिन के ग्रन्दर उनको उठा कर के जबरदस्ती . प्लेन में डाल करके यहां से भेज दिया गया। -स्रौर कहीं कहीं यह सुना जाता है कि उसका कारण यह है कि अमेरिका की सरकार ने उनको डेस्टीट्युट घोषित किया है, यानी मार्गरेट स्किनर एक डेस्टीट्यूट ग्रौरत है इसलिये उनको यहां रहने की इजाजत नहीं मिलनी चाहिये। ऐसा उनके इशारे ऊपर हमारी सरकार ने किया ग्रौर उनको यहां से बाहर किया।

श्री ए० डी० मणि: भगादिया।

श्री गोडे मुराहरि ं हा, भगा दिया
यहा मे श्रीर मैं नहों जानता यह सिर्फ
श्रमेरिकन गवर्नमेंट का इशारा था या
हिन्दुस्तान की सरकार का कुछ राजनीतिक
हस्तक्षेप था क्योंकि वह जो काम कर रही
यो वह "में काइन्ड" जसे श्रवजार में
काम कर रही थी श्रीर उस में संशिलिस्टों का
हाथ था इपलिये शायद सरकार ने उनको
सवांछनीय समझा होगा । तो ऐसी चीजें
होती हैं श्रीर पासपोर्ट के जो रूल्स होते
हैं, पासपोर्ट होता है उसके ऊपर बीजा होता
है, तो जब कोई देश किसी नागरिक को बाहर
करना चाहे तो वीजा या पासपोर्ट देने से
ब नकार कर देते हैं। मैं मिसाल देना चाहता

हं कि ग्रमेरीका में भी ऐसा केस हन्रा थातो जस्टिस डगलस का जजमेंट है कि पासपोर्ट जहां है वहां किसी भी नागरिक को देने से इनकार नहीं कर सकते ग्रौर ग्रमेरिका में ही यह जजमेंट हुन्ना है। उसी ढंग से हमारे सुप्रीम कोर्ट में भी यह जजमेंट हुन्ना है। वैसे पासपोर्ट के मैं खिलाफ़ हुं लेकिन यह पासपोर्ट रहता भी है तो फिर क्या जरूरत है यह जिल लाकर उस पर नियंत्रण किया जाय। मेरी समझ में कोई नियंत्रण की जरूरत नहीं। तो मैं तो यही चाहुंगा कि इसके बारे में जरा सोचें ग्रौर हिन्दुस्तान की सरकार को इसमें पहल करनी चाहिये चाहे दुनिया में श्रौर जगह किसी ढंग की व्यवस्था हो, वर्ल्ड गवर्नमेंट जिसमें ये राष्ट्र इकट्टा हों चाहे उस राष्ट्र के ग्रन्दर कोई भी सिस्टम हो, लेकिन जब को-एक्जिसटेंस का प्रिन्सिपल ग्राप मान खेते हैं फिर हम इस चीज की पहल करें कि दूनिया में एक वर्ल्ड गवर्नमेंट हो । मैं जानता हूं कहीं-कहीं ऐसी संस्था भी है दुनियां में जो इस किस्म की विचारधारा को बढाने की कोशिश करते है जैसे एक वर्ल्ड फेडरलिस्टस है. कमेटी स्राफ वर्ल्ड पार्लियामेन्टेरियन्स, ऐसा कूछ है, श्रीर एक वर्ल्ड स्ट्डेंट कन्वेन्शन है, ये तमाम संस्थायें इस चीज को बढाने में लगी हुई है। लेकिन हम चाहते हैं कि हिन्दूस्तान की सरकार भी उसमें कुछ पहल करे क्योंकि ये संस्थायें ग्रपनी स्रोर से करें. उससे कोई गतलब नहीं निकलने वाला है--जब तक कोई न कोई सरकार उसके बारे में दिलचस्पी नहीं लेती ग्रौर मैं समझता हूं हिन्दुस्तान जैसे देश को इसमें पहल करनी चाहिये , तब तक मैं समझता ह्रं बुनियादी तौर पर पासपोर्ट बिल यहां लाना गलत है इसलिये मैं इसका सख्त विरोध करता हूं।

SHRI T. CHENGALVAROYAN (Madras): Mr. Vice-Chairman, I had never been abroad so as to have had the necessity to apply for and obtain a passport and I do not think I will

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have to do that in the future either. The only passport which I await is to a place from which no traveller returns.

SHRI M. C. CHAGLA: There is no need for a passport for that.

SHRI T. CHENGALVAROYAN: Sir. it is the judgment of the Supreme Court which has necessitated passing of this Bill. Mr. Vice-Chairman, according to the law as it stood before the enunciation of the principles underlying article 21 and article 14, as applying to the issue of passports, it has been fairly universally accepted that it is a political document exclusively in the prerogative discretion of the Government of a country to issue passports. We have known the continental concept of the issue of passports for the purpose of two benefits; one is to protect honour, dignity and the safety of the person of a citizen of a country when he goes abroad and the other, incidentally and perhaps more substantial, is to protect the interests of the country. The Supreme Court, Mr. Vice-Chairman, has not stated—and I think a reading of the judgment would convince anyone—that there is no necessity at all for issuing passports. I have read that judgment of the Supreme Court through through and particularly the fascinating arguments and the viewpoint of the majority judgment in contradistinction to the most enlightened exposition of law in the minority judgment and the real point of the Supreme Court decision in my respectful submission, Mr. Vice-Chairman, that if there should be an established law then it would not be violative of 21 article 21. Article guarantees what we may call the personal liberty but if we understand the sequence of article 21, you will find it comes after article 19 and article 20 and therefore if we examine the position and the constitutional propriety of what we call the personal liberty. I should submit with great respect that this

may not at all be roped in but I know. Mr. Vice-Chairman, a catena of cases in the American courts particularly headed by Mr. Justice Douglas where the question of personal liberty has been in a spirit of judicious expansiveness held to contain and include all varieties of personal benefit and personal right. Therefore this Bill seeks not, as my hon, friend, Mr. Murahari pointed out, to bypass the Supreme Court judgment but to comply with the requirements of the Supreme Court judgment.

SHRI NIREN GHOSH (West Bengal): It is to nullify the effect of the Supreme Court judgment.

SHRI Т. CHENGALVAROYAN: Now, I would very briefly and rapidly make my submissions on some of the salutary provisions of this Bill. Particularly clause 3 says that an application is necessary for obtaining a passport; in fact it is the key clause in the entire Bill. Now this follows the usual pattern of legislation with regard to the permit system. We have clause 3 which provides for an application to be made and it also says how that application has to be dealt with. Now there has been some criticism about this clause. It has been stated with reference to clause 3(2) that there will be an enquiry before the consideration of the application for passport. My submission is, if there is no enquiry and if we come to clause 6 we find there is provision for refusal of passport and I am sure any court of law will say that without an enquiry and sufficient data there cannot be a proper and legal refusal. Therefore in my submission in the light of provisions of clause 6 enquiry becomes absolutely necessary and indispensable. Clause 6 enumerates the grounds for the refusal of the passport. It has been said by the esteemed Professor Ruthnaswamy that the grant of the passport must be rule and refusal must be the exception. Now my submission to you is that clause 6 contains the rules

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exception when it is stated that the efusal cannot be on any ground except those stated here. Therefore, my submission is that clause 6 contains the rules of exception when the passport may be denied.

There has been another criticism with reference to the concept of public interests in the matter of granting For example, one of of passports the grounds mentioned here is that in the opinion of the Central Government the presence of the applicant in such country is not in the public My hon friend wanted a interest clear and more convincing definition of the expression 'public interest' have argued in courts of law on this point as to what public interest is and we have sought a judicial definition of the expression and after very elaborate argument the Court has defined 'public interest' as meaning the interest of the public If we want to define what is interest every definition has to be in the form of limitations In all such cases, particularly in the Land Acquicition Act and in other analogous Act whenever this question of the paramount interests of the public is sought to be governed the legislative practice is to put the expression 'public interest' and leave each case to be decided as to whether it is in public interest or not

There are other important salutally provisions also. For example, there is the provision in clause 9 of the Bill which states that the conditions and forms of passports and travel documents should be in the prescribed form

Now there is another important point which is embodied in clause 10, namely, with reference to variation, impounding and revocation of passports and travel documents. That is in the context of the duration of the tenure of the passport. I may also refer to clause 4 which provides for appeal. In all such cases when the question of the right of an individual.

is concerned and if an order is to be made either limiting that right restricting that right or denying that right, then an appeal must be provid-I heard an objection that the appeal ought to have been provided to some independent tribunal Deputy Minister for Foreign Affairs in his opening remarks was pleased to state what has been the number of passport applications and if that number were to be taken into account and if after passing this Bill the rejections of applications are to be taken into account and if on those rejections the number of applications were to be taken into account. I am afraid that there would not be any necessity for having an independent tribunal for that purpose If we examine why we want an independent tribunal it is because to remove any administrative bias that may be present in a disposal by an appellate authority prescribed under the Act For those Members who feel that way, I may give this assurance, if an assurance is at all necessary, that article 266 of the Constitution gives ample remedy and adequate remedy and an effective remedy for challenging any such authority or any such decision of the appellate There cannot be a guarantee for the fulfilment of the constitutional privilege and the right of a citizen of our country

I will also make a reference clause 14 which gives the power of search and seizure In my anxiety to go through this Bill I was at pains to spot out this particular clause and I felt within myself that unless this power is taken tomorrow to implement the provisions of this particularly the penal provisions of this Bill it would be rather embarrassung for the authority constituted under this Bill for investigation and I am sure we for enquiry of the courts about the decisions matters particularly some with regard to the Sales Act when it was challenged that unless there is a specific power in that enactment giving the authority pres2735

cribed under the Act the power to seize and search, the search and seizure would be illegal. I am very grateful for this careful provision of clause 14 in this Bill. I may also bring to your kind consideration that with reference to clause 14, there has been some misunderstanding, if I may say so with It is not to give any great respect carte blanche to the officers concerned with regard to carrying out the provisions of this Bill but if ever they do discharge the duties bona fide and in the exercise of their lawful duties in a lawful manner they should not be exposed to certain legal actions persons who may be aggrieved. other words, this clause has incorporated the well-known doctrine of indemnity of officers discharging their official duties in the course of their official business. I will also submit that with reference to clause 23, it is very significant that certain analogous and more or less similar acts touching the subject collaterally have saved from the position with reference to this particular Bill. For example, several acts which are now dealing with more or less similar or kindred subjects have been saved by this provision. I therefore submit that this Passports Bill is only for the purand coordinapose of regulating administrative ting the present set-up. My friend, Shri Govinda Reddy, has expressed certain grave doubts perhaps of his own personal expeirence, with regard to the delay in the matter of disposal of these applications. May I most respectfully submit for the kind consideration of the hon. Minister that a provision may be made in the rules, when rules are prescribed, that if an application for a passport is not disposed of within a particular period, say a month or two or a week or two, then it must be deemed to have been sanctioned? That provision is very salutary in order to make the administrative set-up very alert and very vigilant.

With these words, I have great pleasure in whole heartedly supporting this Bill for the kind acceptance of this House.

SHRI A. D. MANI: Mr. Vice-Chairman the Passports Bill which the House is debating is the direct consequence of the majority judgment of the Supreme Court presided over by Mr. Subha Rao. This judgment was delivered just before he became the Opposition Presidential candidate in the recent elections.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): It has nothing to do with the Bill.

SHRI A. D. MANI: I am narrating the facts and not commenting on it. I would draw the attention to a paragraph in the judgment which is relevant for the consideration of this Bill. The Chief Justice and his colleagues said:

"A person may like to go abroad for many reasons. He may like to see the world to stay abroad, to undergo medical treatment that is not available in our country, to collaborate in scientific research, to develop his mental horizon in the different fields and such others. An executive arbitrariness can prevent one from doing so and permit another to travel merely for pleasure. While in the case of the enacted law one knows where he stands, in the case of an unchannelled arbitrary discretion discrimination is writ large on the face of it."

This does not mean, as my friend Mr. Murahari says, that there should be no passports at all. All that the Chief Justice said was that there should be no arbitrariness in the issue of passports and, therefore, a Bill of this kind is within the competence of the Government and Parliament because the Bill seeks to impose restrictions on the arbitrary power of the executive Government.

I would like to refer, before I go on to deal with the clauses of the Bill, to a suggestion made by Shri M. Govinda Reddy that Members of Parliament should be given diplomatic passports. For the first time when

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I went abroad in 1960, when I became a Member of Parliament, I travelled on the ordinary passport. I am not in favour of any special privilege being created for Members of Parliament, We are just ordinary people, If we do not get 30 Members to stand behind us in a biennial election, we are out and Mr. Bhupesh Gupta knows what the situation can be, when there is a strong Opposition, to any candidate being elected. So we should not ask any special privilege for ourselves, I was a Member of the U.N. Delegation on three occasions and Ι know what that diplomatic passport means. A diplomatic passport means we get diplomatic facilities also. One of the diplomatic facilities that one gets abroad is to get whisky at one dollar seventy-five cents. When one is a Member of the U. N. Delegation, as Mr. M. Govinda Reddy ought to know, that privilege is given to anybody who has a diplomatic passport. A diplomatic passport means certain diplomatic facilities. Apart from that I do not want any Member of Parliament to be given any special privilege which is not available to an Indian citizen. If we go on an official delegation, when we the Commonwealth Relations attend Conference or any other Conference we have got a right to demand a diplomatic passport because we go in a designated official capacity.

Regarding the clauses of the Bill, I would suggest to the Minister that he should try to set up in each State a Passport Advisory Council consisting of Members of that area and certain selected or elected Members of the Legislatures. This Passport Advisory Council will not be on the same footing as the Telephone Advisory Committee which recommends the grant of telephone connection on payment because we are all subject to pressure. This Passport Advisory Council must meet as often as possible so that it may try to see from the manner in which the passport applications have been rejected whether due considera-

tion has been given to each person who applies for a passport. If any one has gone to the Passport Office in Bombay and waited in the queue for hours one would understand what a torture it is to get a passport from this Government in this free country. It is. therefore, necessary that a Passport Advisory Council should be created. It will not be a fetter on the executive's discretion. It is only to see that public opinion is associated with the grant of passports. I hope that the Minister of External Affairs would consider this. He need not incorporate it in this Bill. By an executive fait and executive discretion he can create such a Passport Advisory Council,

I would like to draw the attention of the House to clause 6 of the Bill, sub-clause (2) (d). I am not in favour of passports being refused to persons on the ground that the presence of the applicant outside India may, or is likely to, prejudice the friendly relations of India with any foreign country. In the United States any person who is supposed to be a fellow-traveller or who is supposed to be friendly to the Soviet Union is not given a passport to go to the Soviet Union. We should not mind our people going there to put forward their points of view. My hon. friend, Mr. Dahyabhai Patel, very often goes to Formosa. We have not prevented him from going to Formosa. If I want to go, I can also go This Government will to Formosa. not do it as long as we are Members of Parliament. I can tell you one case where a person wanted to become a fellow of an institute in Thailand and who was getting a grant from SEATO, I saw the then State Minister of External Affairs, Mr. Dinesh Singh, and asked him to give him facilities to go to that country. He said he would not permit him to go, as it was contrary to our policy. Members of Parliament, he said, were in a very special category. So, I do not want that sort of restriction put in here. If this is a free country, we must have the freedom to put forward our points of view on the policies of the Government of India and other Governments

and we must have free access to other countries. I am totally opposed, therefore, to sub-clause (d) here at page 4.

I would like to draw your attention to sub-clause (e) also where it says:—

"that the applicant has, at any time during the period of five years immediately preceding the date of his application been convicted by a court in India for any offence and sentenced to imprisonment for not less than two years."

In these days of "gheraos", labour movements and "morchas" a person can get a sentence for two years for these offences. My hon, friend, Mr. Bhupesh Gupta, would say these are political offences in the interests of a welfare State. I do not want the gentlemen of the "gherao" movement to be lodged in this class.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): You are very sympathetic.

SHRI A. D. MANI: I would, therefore, like the Minister of External Affairs to give directions to the passport officers that unless an offince involving moral turpitude has been committed, no person should be denied a passport because he has been sentenced for more than two years. We do not want political offenders to be punished under this clause.

I would like to go on to sub-clause 'g) at page 4, which says:—

"that a warrant or summons for the appearance, or a warrant for the arrest, of the applicant has been issued by a court under any law..."

Now, you know as a very eminent lawyer that a summons can be issued in a defamation case under sections 499 and 500. The defamation case is a penal offence under our law and I believe it is not a penal offence under the British law unless it leads to a breach of law involving criminal intimidation. If I want to stop

Mr. Bhupesh Gupta from going abroad, all that I have to do is to file a defamation case against him and issue a summons and tell the passport officer: "Please do not allow this gentleman to go abroad because there is a defamation pending and a summons has issued." It is a  $ver_v$  valid point. Unless certain offences against property, against persons, against misuse of funds are involved, we should not deny passport to any person just because a summons has been issued to him. Maybe he may have to appear as a witness. All that one has to do is to issue a summons against somebody and a defamation case can be filed very easily. You can get a lawyer engaged and file a defamation case against Mr. Bhupesh Gupta in the Parliament Street court, so that he does not go to the Soviet Union as often as he would like to do. I would, therefore, suggest that a direction be issued that normally for offences like defamation a passport should not be denied.

I would like to go on to the question of 'P' form. In the United Kingdom too where passports are being issued not very liberally, not arbitrarily, the foreign exchange regulations are taken note of by the passport authorities before a passport is issued. The country's foreign exchange reserves have become negligible, almost non-existent. It is not possible for us to go abroad on the basis of passports and squander the precious foreign exchange resources of this country. I believe in some kind of restriction by the Reserve Bank and the Finance Ministry on passport-holders. Though Mr. Bhupesh Gupta might put forward a number of cases where 'P' Form have been denied to persons on flimsy grounds, I am in favour of the continuance of the 'P' Form because there must be some kind of check on persons going abroad. I can tell you, as one who has gone abroad many times and to many parts of the world, that I am thoroughly ashamed

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to go abroad now because we do not have money ourselves. Everybody knows it and they ask: "Why people are starving in your country?" The condition is so bad and it is not a pleasure for us to go abroad. There should, therefore, be stringent regulations regarding the grant of passports. On account of our foreign exchange difficulties 'P' form is necessary in the circumstances.

I would like to say a word regarding the impounding of passports. The Bill has provided that the reasons should be given. There must be an opportunity given to a person who has applied for a passport to ask for a hearing, so that the matter may be reconsidered. It is likely that the passport officer might not applied his mind to all the aspects of the case. The man concerned must have an opportunity to take up his case and get it reconsidered. He need not go through this elaborate process of a court of appeal or some other authority.

I hope that these suggestions would be borne in mind by Government in regard to the administration of the passport law.

सरदार रव शेर सिंह पं नह नारी (प नाब) बाइसचेयरमेन साहब, मै स्रापका मशकुर हु कि श्रापने मझे मौका दिया । सन् 1920 के एक्ट के बाद ग्राज इस एवान मे स्लाइट माडिफिके-शन के बाद यह बिल ग्राया है। ग्रंग्रजों के एकट में ग्रीर ग्राज के एक्ट में कोई खास फर्क नहीं है। मैं तो यह समझता था कि इसमें कुछ ज्यादा सहलियतें होंगी श्रौर लोगों को श्रासानी स पासपोर्ट मिल जायेगे । लेकिन इसमें सिवाय इसके कुछ नही है कि जो पहने से अग्रेजों के जमाने से चला ग्राया है वही रखा गया है।

स्पेशल अपील के मुताल्लिक मुझे यह कहना है कि राइट ग्राफ ग्रपील जो है वह तो दिया गया है, लेकिन वह किसके पास होगी । वह ग्रपील डिप्टी सेऋटरी ग्रौर ज्वाइन्ट सेकेटरी तक जायेगी भ्रौर उसके बाद खत्म हो जायेगी। मै समझता हं कि स्रगर किसी डिपार्टमेंट के सीनियर ग्राफिसर ने श्रप्लीकेशन रिजक्ट किया हो, तो उसका श्राफिसर जो होगा वह ग्रपने श्राफिसरों से एग्री करेगा श्रौर इस तरह से मैं नही समझता कि इसमें ज्यादा जस्टिस मिल सकेगी । भेरे खयाल मे ग्रपील का फाइनल डिसीजन मिनिस्टर के जरिये होना चाहिये तब लोगों को कृख श्राराम मिल सकेगा।

صرى اے - ايم - طارق - وہ منستر تک پہنچائیلگے می نہیں چار چھ مهیدے تک -

†[श्री ए० एम० तारिक : वह मिनिस्टर तक पहचायेंगे ही नही चार छ. महीने तक ।

सरद₁र रघुवीर सिंह पंजहजारीं ∶ यही मेरा खयाल है कि ग्रगर मिनस्टिर साहब के पास ये चीजे चार छः महीने में भी जायेंगी तब भी उनको पता लगेगा कि उनके डिपार्ट-मेंट में क्या क्या चीजें होती है। इसलिये मैंने ग्रजं किया कि मिनिस्टर साहब के पाम यह पहुंचे ।

जहा तक पासपोर्ट देने का सवाल है ग्रर्भा कल डिप्टी मिनिस्टर साहब कह रहे थे कि 24 स्रावर्स में देने की कोशिश करते है। मै समझता हूं कि तीन महीने में भी दे दें, तो बडी मेहरबानी होगी। प्रोसीजर इनका यह है कि देहात का ग्रादमी पहले डी० सी० के पास एप्लाई करे, डी० सी० प्रलिस के पास भेजे वेरीफिकेशन के लिये, पुलिस की रिक-मेंडेशन होगी, डी० सी० की रिकमेंडेशन होगी तब होम डिपार्टमेट मे जायेगा. स्टेंट का होम फिर रीजनल पा⊣पोर्ट ग्राफिस में भेजेगा, रीजनल पासपोर्ट ग्राफिसर को

<sup>†[ ]</sup>Hindi transliteration.

शक पड़ा, तो वह फिर स्टेट को भेजेगा श्रीर फिर वह नीचे जायेगा । इस प्रासेस में काफी समय लग जाता है । मैं चाहता हूं कि यह प्रासेस जिननी कट की जाये उतना श्रच्छा है ।

4 P.M.

एक चीज श्रौर श्रर्ज करना चाहता हूं कि पार्लियामेंट के मेम्बर या श्रसेम्बली के मेम्बर को पासपोर्ट लेना हो, तो उनको भी डिपुटी सेकटरी से करेक्टर सर्टिफिकेट लेने का जरूरत होगी। मैं नही समझता इससे ज्य द शर्मनाक बात इस हिन्दुस्तान में एक पार्लियामेंट के मेम्बर या श्रसेम्बली के मेम्बर के लिये हो सकती है।

उपसभःध्यक्ष (अंत्र स्रज्वर स्रजो ख.न) : इसकी जरूरत नहीं है ।

सरद र रशुत्र सिंह पंहिजारी: इसकी जरूरत है। वह बगैर इसके, बगैर डिपुटी सेक्रटरी की रिकमेंडेशन के नहीं मिल सकता। मैं समझता हूं कि स्राजाद हिन्दुस्तान में इस तरह की शर्मनाक बात दूसरी नहीं हो सकती। इसलिये मैं यह सर्ज करूंगा कि हर पालियामेंट मेम्बर या स्रसेम्बली के मेम्बर को—जिसके पास श्राइडेन्टीफिकेशन कार्ड हो, वह स्रपना कार्ड दिखाये—जिस रोज एप्लाई करे उसी रोज उसका पासपोर्ट मिल जाना चाहिये।

SHRI M. C. CHAGLA: The rule says if he pays income-tax or property tax—it is a question of financial guarantee and various exemptions are there—if he pays income-tax or property tax, proceeds to the U. K. on an employment voucher, proceeds on scholarship or fellowship, furnishes a ticket in proof of the journey to a foreign country and return therefrom. It is only when these are not there the Deputy Secretary comes in. It is not in every case the Deputy Secretary is necessary.

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THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): It should not be there in the case of a Member of Parliament.

SARDAR RAGHBIR SINGH PANJ-HAZARI: Regarding a Member of Parliament or a Member of an Assembly certainly it is necessary.

SHRI M. C. CHAGLA: My information is that M.Ps. and M.L.As. are given passports on application. No certificate of any officer is necessary no financial guarantee is necessary. My hon, friend's apprehension is not justified.

सरदार रघुबीर सिंह पंजहजारी : जहां, मिनिस्टर सांहब का कहना है मैं मानता हूं लेकिन मुझे अफसोस के साथ कहना पड़ता है कि जहां तक एप्लीकेशन फार्म का सवाल है, उसके साथ एक स्लिप लगी है, उसे मंगाकर देखिये। एप्लीकेशन फार्म में लिखा हम्रा है कि जो एप्लीकेन्ट है उसको डिप्टी सेकेटरी या डिस्टिक्ट मजिस्ट्ट फर्स्ट क्लास से सर्टिफिकेट लेना लाजमी है। वह फार्म मंगवाइये। किस रूल में लिखा है, कहां इन्सट्टक्शन दिया हुआ है कि पार्लियामेंट के मेम्बर के लिये जरूरी नहीं है ? जहां तक एप्लीकेशन का सवाल है उसमें कहीं यह मेनशन्ड नहीं है कि पालियामेंट के मेम्बर भ्रौर ग्रसेम्बली के मेम्बर के लिये भ्रलग किया जाता है ।

THE VICE-CHAIRMAN: (SHRI AKBAR ALI KHAN): I am sure the Minister will look into it.

SHRI M. C. CHAGLA: The rule says this. An application for the issue of a passport for travel shall be accompained by a guarantee executed in the prescribed form: provided that no such guarantee shall be necessary in respect of an applicant in the following cases:

Furnishes a certificate from a Stipendiary Magistrate of the First

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[Shri M. C. Chagla.]

Class or from an officer not below the rank of Deputy Secretary to the Government;

Pays income-tax or property tax;— I will not read the other things;

Proceeds on scholarship or fellow-ship;

Furnishes a ticket  $i_{\rm R}$  proof of the journey to a foreign courtry and return therefrom;

These must have been administrative instructions. If necessary, I will see to it.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): The Members of Parliament and M.L.As. at least should get the position of your Joint Secretary.

SHRI M. C. CHAGLA: I do not think we need any financial guarantee from a Member of Parliament. I am sure they are solvent.

सरदार रखुबर सिंह वजहजारो : मैं मशकूर हूं मिनिस्टर साहब का . . . .

ज्यसभाष्यक्ष (श्रा अहबर अतीखान) : अब ग्राप खत्म फरमाइये ।

सरदार रघुबीर सिंह पंजहजारी: श्रभी तो मैंने शुरू किया था। मै मशकूर हं मिनिस्टर साहब का कि जो मैंने जनुइन चीज बताई थी वह उन्होंने मान ली। एनस-टर्नल एफेयर्स में जहां तक खर्च का सवाल है श्रनलिमिटेंड खर्च हुआ करता है, लेकिन श्राप दिल्ली के पासपोर्ट आफिस को देखिये। मैं नहीं समझता कोई रेस्पेक्टेबिल श्रादमी वहां बैंटना पसन्द करेगा। अफसरों को तो नौकरी करनी पड़ती है, इमलिये बैंटना पड़ता है। वहां बैंटने के लिये कोई जगह नहीं हैं। इतना निकम्मा पासपोर्ट का आफिस.

मैंने कहीं नहीं देखा है। दूसरी जगहों पर भी ऐसा ही होगा। मेरी यह गुजारिश है कि रीजनल पासपोर्ट ग्राफिस ठीक इमारत में हो, वहां का कर्नीचार ठीक ही, बैठने की जगह ठीक हो।

شرى اے - ايم - طابق - کورے بھی الچھے ھوں -

†[श्र**ः ए० ए**न० तारिकः कपड़े भी ग्रच्छे हों।]

सरदार रघुर्बार सिंह पंजह कारों ः कपड़ तो माशेश्वरूला श्रापके बहुत श्रच्छे हैं पेरिस में श्रापने एक पासपोर्ट श्राफिस बनाया हुश्रा है; न वहां के स्टाफ को कम्फर्ट है, न बाहर के जाने वालों को ।

साथ साथ यह भी अर्ज करूगा कि जता तक रीजनल पासपोर्ट आफिस का सवाल है. वहां से पासपोर्ट लेने के लिये बड़ी दिक्का होती है। मै यह ग्रर्ज करूंगा कि हर स्टेट में पासपोर्ट ग्राफिस होना चाहिये ताकि जल्दी से जल्दी लोगों को पासपोर्ट मित नय। रीजनल पासपोर्ट ग्राफिस का मतलब 4-5 स्टेट्स का होता है। हमारे यहा रीजनल पास-पोर्ट ग्राफिस दिल्ली में--काश्मीर वाले बैठे है तारिक साहब—–काश्मीर से लेक<sup>्</sup> राजस्थान, पंजाब, दिल्ली, प्रदेश के स्रादमियों को एप्लाई करना पडता है। कितनी देर लगती होगी उसको पासपोर्ट लेने में इसको श्राप मुलाहिजा फरमाइये। हर स्टेट में एक पासपोर्ट ग्राफिस हो या चीफ सेक्रेटरी को पावर दे दीजिये कि वह म्रान बिहाफ म्राफ एक्सटर्नल एफेयर्स पास-पोर्टइशुकर दिया करें।

PERSONAL EXPLANATION BY SHRI A. D. MANI ABOUT HIS RE MARKS ON THE PRIME MINISTER'S STATEMENT RE. SITUATION IN WEST ASIA

SHRI A. D. MANI: (Madhya Pradesh): Sir, I wanted to seek your indulgence for a minute. Quite a large

<sup>†[ ]</sup> Hindi translation.